

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 761/MP/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 3rd October, 2025

In the matter of

Petition for change of name of the Trading Licensee from 'Atria Energy Services Private Limited' to 'AESPL Private Limited'.

And

In the matter of

AESPL Private Limited,

(earlier known as Atria Energy Services Private Limited),
1st Floor, No.11, Commissariat Road,
Bangalore - 560025

...Petitioner

ORDER

The Petitioner, AESPL Private Limited (earlier known as Atria Energy Services Private Limited), has filed the present Petition seeking approval for the change in the name of the trading licensee from 'Atria Energy Services Private Limited' to 'AESPL Private Limited'. The Petitioner has made the following prayer:

“(a) Allow the present Application/ petition;

(b) Allow and take on record the change in the name of the Applicant from “Atria Energy Services Private Limited” to “AESPL Private Limited”.

(c) Pass necessary directions to effectuate a change in the records including the Certificate of category –V inter-State trading licence granted to the Applicant pursuant to the order dated 23.01.2022 in order to reflect the change in the name of the Applicant Company.

(d) Issue necessary directions to the relevant authorities to effectuate the update in their records to reflect the change in the name of the Applicant Company.



(e) Pass necessary orders to ensure that no prejudice is caused to the Petitioner on account of the above name change.

(f) Pass any such further/other orders that this Commission may deem fit in the interest of equity and justice.”

2. By order dated 20.6.2017 in Petition No. 82/TD/2017, Atria Energy Services Private Limited, was granted a Category 'IV' inter-State trading licence to trade in electricity as an electricity trader in the whole of India, in accordance with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009.

3. Subsequently, based on the request of the Petitioner, *vide* order dated 23.1.2022 in Petition No. 251/TD/2021, the Commission downgraded the trading licence of the Petitioner from the Category 'IV' to Category 'V' in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading license and other related matters) Regulations, 2020 (hereinafter referred to as 2020 Trading Licence Regulations) with effect from 21.7.2022.

4. The Petitioner has submitted that an application was filed before the Registrar, Ministry of Corporate Affairs, seeking approval for the alteration of its name, which was duly approved by the Registrar Director. Thereafter, the Regional Director, the Ministry of Corporate Affairs, sanctioned the alteration of Clause I of the Memorandum of Association, substituting the name "Atria Energy Services Private Limited" with "AESPL Private Limited". Subsequently, the Ministry of Corporate Affairs issued a Certificate of Incorporation on 5.3.2025 in accordance with Rule 29 of the Companies (Incorporation) Rules, 2014, reflecting the new name of the company. The company continues to retain the same Corporate Identification Number (CIN): U40107KA2016PTC094330.

5. Furthermore, the Petitioner has submitted that, consequent to the change of name, there has been no change whatsoever in the constitution, management, shareholding pattern, or directorship of the Petitioner company. The corporate structure remains intact and unaffected by the name change.

6. The Petition is being decided by circulation

7. We have considered the submissions of the Petitioner and perused the documents available on record. Consequent to the issue of the certificate dated 5.3.2025 by the Registrar of Companies, Manesar, Gurgaon, Haryana, as noted above, we direct that the name of the licensee be changed from “Atria Energy Services Private Limited” to “AESPL Private Limited” in the Commission’s records. It is, however, clarified that the change of name will not absolve AESPL Private Limited from any liability incurred by Atria Energy Services Private Limited as a trading licensee

8. We direct that the necessary endorsement be made on the inter-State trading licensee with regard to the change of name of “Atria Energy Services Private Limited” to “AESPL Private Limited”. Except for the name, there shall be no change in the terms and conditions of the licence.

9. Let an extract copy of this order be sent to the Central Government (the Ministry of Power) and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

10. Accordingly, Petition No. 761/MP/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

